



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA PUBLIC HEALTH
(AMENDMENT) BILL, 2019**

(Bill No. 8 of 2019)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JANUARY, 2019

The Goa Public Health (Amendment) Bill, 2019

(Bill No. 8 of 2019)

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BILL

further to amend the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985)

5 Be it enacted by the Legislative Assembly of Goa in the Seventieth Year of the Republic of India as follows:—

1. **Short title and commencement.**— (1) This Act may be called the Goa Public Health
10 (Amendment) Act, 2019.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. **Amendment of section 2.**— In section 2 of
15 the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985) (hereinafter referred to as the "principal Act"), after clause (30A), the following clause shall be inserted, namely,-

20 "(30B) "sanitary convenience" means latrine, toilet and facility for taking bath;"

3. **Amendment of section 30.**— In section 30 of the principal Act, the expression "latrine" wherever it occurs, shall be omitted.

4. **Amendment of section 35.**— In section 35 of the principal Act, for the word "owner", the words "owner or occupier" shall be substituted.

5. **Amendment of section 37.**— In section 37 of the principal Act,-

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(i) in clause (7), the word "and" shall be omitted;

(ii) in clause (8), the word "and" shall be added at the end;

(iii) after clause (8), the following clause shall be inserted, namely:—

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"(9) any human habitation without adequate sanitary convenience or without access to sanitary convenience within the premises of the habitation rendering such place in such a state as to be prejudicial to health."

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6. **Amendment of section 40.**— In section 40 of the principal Act, in sub-section (4-A), for the expression "due to improper drainage or due to overflowing of septic tanks, etc.", the expression "due to improper drainage, overflowing of septic tank or lack of provision for adequate sanitary convenience, etc.," shall be substituted.

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7. **Amendment of section 94A.**— In section 94A of the principal Act,-

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(i) in sub-section(1) in clause (a), after the expression "electricity," the words "sanitary convenience" shall be inserted;

(ii) in sub-section (2), after clause (e), the following clauses shall be inserted, namely:—

"(f) Director of Panchayats;

(g) Project Director of Rural Development Agency

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(h) Mission Director of Swachh Bharat Mission;

(i) Any other authority as deemed fit by the Government."

Statement of Objects and Reasons

This Bill seeks to define the word sanitary convenience by amending section 2 of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985) and also to amend sections 30, 35, 37, 40 and 94A of the said Act so as to improve the levels of cleanliness and making the State of Goa open defecation free, clean and sanitized.

This Bill seeks to achieve the above object.

FINANCIAL MEMORANDIUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 2 of the Bill empowers the Government to issue notification for appointing the date to bring into force the Act.

This delegation is of normal character.

Porvorim – Goa.
January, 2019

Shri Vishwajit P. Rane
Minister for Health

Assembly Hall
Porvorim–Goa.
January, 2019

N. B. SUBHEDAR
Secretary to the
Legislative Assembly